

Name of the Corporate Debtor:M/s Desai Agrifoods Private Limited; Date of Commencement of CIRP: 27.04.2026; List of Creditors as on: 01.09.2026
Annexure-8

Summary of List of Operational Creditors (Other than Workmen and Employees and Government Dues) w.r.t. Form B

Sr. No.	Name of creditor	Nature of Claim	Amount of Claim received		Amount of Claim admitted	Whether related party?	% Voting Share in CoC (where applicable)	Amount of Claim under Verification (Rs.)	Amount of Contingent Claim (Rs.)	Details of Security Interest, if any	Amount of any mutual credit, debts etc. - may be set off against the claim, if any (Rs.)	Amount of claim inadmissible	Reason for Claim not admitted	Remarks, if any
			Date of Receipt (Claim dated)	Amount Claimed	Amount of claim admitted (Rs.)									
1	Ace forwarders Pvt. Ltd.	Operational credior	19-06-2026	60311059	32784611.00	No		0.00				27526448.00	i. Rs.27414419 of Interest as no separate interest agreement has been executed. ii. Rs.47524 TDS, Already deposited as per books iii Rs.64505 Not tally with the books of corporate debtor.	
2	Ace clearing & forwarding	Operational credior	19-06-2026	42120348	19543868.00	No		0.00				22576480.00	i. Rs.19932869 of Interest as no separate interest agreement has been executed. ii. Rs.433714 TDS, Already deposited as per books iii Rs.2209897 Not tally with the books of corporate debtor.	
3	Fresh cart Agro Pvt. Ltd.	Operational credior	02-06-2026	44407490		No		0.00	8166500			36240990.00	Rs.13907490 of Interest as no separate interest agreement has been executed. Rs.22333500 Not tally with the books of corporate debtor and not supported by any confirmation, acknowledgement, correspondence, statement of account, or any other document issued by the erstwhile management of the Corporate Debtor.	Matter is sub judice before the competent court in Commercial Suit bearing C.O.S. No. 2 of 2023
4	Growfresh Agro venture LLP	Operational credior	26-06-2026	156061127		No		0.00	156061127			0.00		Matter is sub judice before the learned Arbitrator.
5	Grow Pure Agro ventures LLP	Operational credior	26-06-2026	102346306		No		0.00	102346306			0.00		Matter is sub judice before the learned Arbitrator.
6	Yash Refrigeration	Operational credior	29-06-2026	63856	53500.00	No		0.00				10356.00	Not tally with the books of corporate debtor and not supported by any confirmation, acknowledgement, correspondence, statement of account, or any other document issued by the erstwhile management of the Corporate Debtor	
7	Narotamdas Harjivandas Corporation	Operational credior	03-07-2026	25972	25972.00	No		0.00				0.00		
8	Astron Packaging Limited	Operational credior	04-07-2026	72139821	37996877.00	No		0.00				34142944.00	i. Rs.34142944 of Interest as no separate interest agreement has been executed.	
9	Madhu Corporate services	Operational credior	15-07-2026	11808	11808.00	No		0.00						
10	Madhu Intertrade	Operational credior	15-07-2026	332888	285364.00	No		0.00				47524.00	TDS Deposited as per books. Bill not booked as per CD records	
11	Sun Sales & Services	Operational credior	15-07-2026	30346	27662.00	No		0.00				2684.00	TDS Deposited as per books.	
12	Pioneer HR solution Pvt. Ltd.	Operational credior	27-06-2026	24125	22000.00	No		0.00				2125.00	Not tally with the books of account.	
13	KJB & Co	Operational credior	06-08-2026	1042587	972972.00	No		0.00				69615.00	TDS Deposited as per books.	
14	Siddhartha Coldcare	Operational credior	11-05-2026, 21/08/2026	58196043	14479963.00	No		0.00	42379642.00			1336438.00	Interest further claimed for the period from 30/07/25 to 27/04/2026 is rejected as no separate interest agreement has been executed for the interest component.	Matter is sub judice before the competent court for facility No. 1 in Special civil Suit (Money) No. 16 of 2024 at Navsari and Matter is sub judice before the sole arbitrator for facility No. 2
Total				53,71,13,776	10,62,04,597	-	-	-	30,89,53,575	-	-	12,19,55,604	-	

Notes:

1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.
2. As per Regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.
The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.